

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1309 of 2019

IN THE MATTER OF:

J.K. Meshram **...Appellant**

Versus

Mr. V. Venaktachalam **...Respondent**

With

Company Appeal (AT) (Insolvency) No. 1314 of 2019

IN THE MATTER OF:

Bhadrakali Enterprises **...Appellant**

Versus

Mr. V. Venaktachalam **...Respondent**

With

Company Appeal (AT) (Insolvency) No. 1318 of 2019

IN THE MATTER OF:

Royal Enterprises **...Appellant**

Versus

Mr. V. Venaktachalam **...Respondent**

Present:

For Appellant: **Mr. Hrishikesh Chitaley and Mr. Vijay Kari Singh, Advocates.**

For Respondent: **Mr. Manish Jha&Mr. Ashish Joshi, Advocates for R-1 & R-2
Mr. Ajith S Ranganathan & Mr. Rohit Rajershi, Advocates for R.A.**

ORDER

16.03.2020: The Learned Counsel for Appellant (in three Appeals) informs this Tribunal that the Appellants are withdrawing the Appeals, of course on instructions.

Recording the aforesaid fact, the three Appeals are dismissed as withdrawn, without granting any liberty to assail the correctness Impugned Orders.

**[Justice Venugopal M.]
Member (Judicial)**

**[KanthiNarahari]
Member (Technical)**

ha/nn.